

ITEM NO.29
SECTION II

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. AVANI PAL SINGH

Criminal Appeal No(s). 345/2021

TULSI RAM YADAV

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(For IA No. 112933/2019 - EXEMPTION FROM FILING O.T.)

WITH

Cr1.A. No. 346/2021 (II)

(IA

FOR CONDONATION OF DELAY IN FILING ON IA 112468/2020

FOR EXEMPTION FROM FILING O.T. ON IA 112476/2020)

Date : 16-04-2021 These matters were called on for hearing today.

COUNSEL FOR THE PARTIES :-

Mr. Ardhendumauli Kumar Prasad, AOR

Mr. Raman Yadav, Adv

Mr. Syed Mehdi Imam, AOR

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING
O R D E R

Criminal Appeal No(s). 345/2021 :-

Upon hearing the learned counsel for the appellant, one week time is granted for filing the spare copy for issuance of NLPA to the concerned High Court.

Criminal Appeal No(s). 346/2021 :-

Upon hearing the counsel for the appellant, delay in filing the spare copy is condoned. NLPA be issued forthwith.

List these matters again on 09.07.2021.

(RB)

AVANI PAL SINGH
Registrar